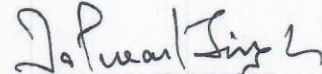


OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs) : DELHI

ORDER

Pursuant to the directions conveyed vide Delhi High Court Order No. 21/DHC/Gaz/G-1/2019 dated 06th April 2019, the Criminal Revision 167/2018 titled as Ravi Sharma Vs. State & Ors pending in the Court of Sh. Rakesh Kumar Sharma, Spl. Judge (PC Act) (CBI) Rouse Avenue Court Complex, New Delhi is hereby withdrawn and assigned to the Court of Ms. Poonam Chaudhary, ASJ-02 (Central) Tis Hazari Courts, Delhi for disposal in accordance with law.


(TALWANT SINGH)

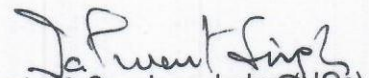
District & Sessions Judge (HQs)
Delhi

No. 1022/38717-738/F.3(4)/AD&SJ/Gaz/2019 Dated: 24 APR 2019

Copy forwarded for information & necessary action to :

**Sub:- Cases transfer from the Court of Special Judge (PC Act) (CBI)
(Central).**

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue Courts Complex, New Delhi.
3. The Officers concerned.
4. The Sr.AO(J)/AO(J), Admn. Branch (I,II&III), General Branch, Filing Section (Central), Facilitation Centre, Tis Hazari Courts, Delhi.
5. The PS/Reader to undersigned.
6. The Ahlmad of the concerned courts, Tis Hazari Courts, Delhi.
7. The Secretaries, all Delhi Bar Association, Delhi/New Delhi.
8. The Website Committee (English/Hindi) Tis Hazari Courts, Delhi to display the transferred cases list on the website.
9. For uploading LAYERS.


District & Sessions Judge (HQs)
Delhi